

**NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**C.P NO. 54(ND)/2015
CA NO.**

CORAM:

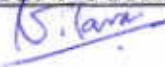
**PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**SH. S. K. MOHAPATRA
Hon'ble Member (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2016**

**NAME OF THE COMPANY: M/s. Cosmos Infra Engineering (India) Ltd.
Vs.
M/s. Tirupati Buildings and Offices Pvt. Ltd. & Ors.**

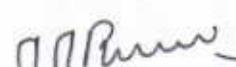
**SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.**

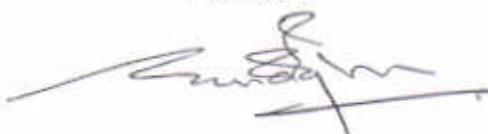
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. NILAVI BANDYOPADHYAY, ADV		PETITIONER	

ORDER

Counsel for the petitioner states that the cost remains unpaid as required by the order dated 20.5.2016. Even none has appeared on behalf of the respondent. If the cost is not paid by the next date of hearing then defense of the respondent as per the last order shall be struck off.

List for arguments on 05.09.2016 at 2.00 pm. Interim order to continue.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated: 19/07/2016
(Vidya)